

Directorate General of Foreign Trade
Uday Bhawan
DES-V Section

Minutes of NC-V Meeting held on 20.10.2011

The Meeting No. 29/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 20.10.2011 in Room No.110 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present:-

| Sl. No | Name of the representatives & their designation | Department |
|--------|---|----------------|
| 1 | Sh. R.A. Jain Director | P.O. Top Needs |
| 2 | Sh. Nandini Sr. D.O | DPP |
| 3 | Sh. Kalish Chandra Meena, Dy.DGFT | DGFT |
| 4 | Sh. Kuldheo Singh, Asstt. Director | DC(MSME) |
| 5 | Sh. Ram Kumar, F.T.O | DGFT |

The agenda for Meeting No. 29/AM12 dated 13.10.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 2984-ALC3/2011 MEETING DATE : 20.10.2011

| Case No./TRM-ALC3/2011 | Party Name/ARBITRATOR PVT LTD | Meet No./Date/29/AM-ALC3/2011 | Status/Report |
|---|-------------------------------|-------------------------------|------------------------------------|
| 10310 - 01/81509/0001/AM12 | BLA File: 6024940000/AM12 | 20.10.2011 | See No./Date/02/09/6342/09.08.2011 |
| <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of the export item, they have not mentioned the size & completion to cut of import item and the import items do not tally in export product. Further, on import side, they have not mentioned the all fiber account is not given in each export product. Accordingly, it was R.A that without knowing that where each type of fiber is used in each item or not, it is not possible to compute the requirement of each inputs against the respective export item. They have also not submitted Process Flow chart in this case. In view of the above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.</p> <p>R.A may take suitable consequential action accordingly.</p> | | | |

Manual agenda cases

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| Case No.206 | M/s. Jwanram Sheodutra Industries Pvt. Ltd., Kolkata. |
| NC 29/AM 12 dt. 20.10.2011 | F.No.01/84/50131/AM-12/DES-V |
| Ratification of input output norms against Advance Authorisation No.0210160112 dated 9.8.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.11.2011.

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| Case No.207 | M/s. Fashion Accessories, Gurgaon. |
| NC 29/AM 12 dt. 20.10.2011 | F.No.01/84/50107/AM-12/DES-V |
| Ratification of input output norms against Advance Authorisation No.0510293434 dated 19.8.2011. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain representative of the firm, who appeared for personal hearing before NC. He explained export items alongwith sample. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to re-fix the ad-hoc norms against the advance authorization as detailed below:-

| Export item | Export Qty | Import item | Qty allowed |
|--|------------|--|---|
| Textile made-up Cushion Cover made out of 100% Silk, Front - Silk, Back - Silk, Lining - Cotton, size 30 X 50 cms (GSM 700±10%). | 800 Nos. | 100% Natural Silk Woven Fabric, GSM 70 ±10%. | 1120 Sq. Mtrs. (8 1.40 Sq. Mtrs./Per Pk.) |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain representative of the firm, who appeared for personal hearing before NC. He explained export items alongwith sample. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to re-fix the ad-hoc norms against the advance authorization as detailed below:-

| Export item | Export Qty | Import item | Qty allowed |
|---------------|------------|--|--|
| Quilts (Uhma) | 462 Pcs | 100% natural printed habutai silk, size 240 cmsx290 cms, width-44" | 4999 Sq. Mtrs. (8 10.16 Sq. Mtrs./Pc.) |
| Pillow | 700 Pcs | 100% natural printed habutai silk, size 90 cmsx60 cms, width-44" | 407 Sq. Mtrs. (8 0.71 Sq. Mtrs./Pc.) |

R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.209 | Ref. from ME/PZ Special Economic Zone, Tamil Nadu in respect of Mrs Intimate Fashions (India) Pvt. Ltd. |
| NC 29/AM 12 dt. 20.10.2011 | F.No.01/84/162126/AM-10/DES-V |
| Franchise of norms for Lace Jacquardtronic All Over Stretch Fabric used in the product Ladies Knitted Brassieres. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O No. 37(9)/26/2011-12/Hosy./147 dated 19.10.2011 as detailed below:

| Export item | Quantity | Import item | Qty allowed |
|---|----------|--|---|
| Ladies Knitted Brassieres made from Nylon/Spandex Jacquardtronic all over stretch fabric (Style No.8164). | 1kg | Nylon/Spandex Lace of Jacquardtronic all over stretch fabric, GSM 170 +/- 10%. | 1.19 Kgs./Kg. content of Nylon/Spandex Lace Jacquardtronic all over stretch fabric. |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual condition.

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| Case No.210 | M/s. Metrix Clothing Co. Pvt. Ltd., Gurgaon. |
| NC 29/AM 12 dt. 20.10.2011 | F.No.01/84/162158/AM-12/DES-V |
| Request for amendment in Export & Import terms of Advance Licence No.0510020689 dated 23.10.2000, condonation of export obligation against advance licence No.0510020223 dated 21.8.2000, waiver of endorsement of DEEC of Advance Licence No.0510020689 and clubbing of Advance Licence No.0510020223 for the purpose of registration. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the applicant firm for personal hearing before NC meeting to be held on 3.11.2011 alongwith sample, complete justification and technical person to explain the case.

The case stands deferred for re-listing on 3.11.2011.

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| Case No.211 | M/s. Orient Craft Pvt. Ltd., New Delhi. |
| NC 29/AM 12 dt. 20.10.2011 | F.No.01/84/162151/AM-12/DES-V |
| Franchise of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.02.2010. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager Commercial representative of the firm, who appeared for personal hearing before NC. He explained export items alongwith sample. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to re-fix the ad-hoc norms against the annual advance authorization as detailed below:-

| Export item | Export Qty | Import item | Qty allowed |
|---|------------|--|--|
| Ladies Dress made of 70% Cotton 30% Silk (Style No.38700) | 765 Pcs. | 70% Cotton 30% Silk Solid Dyed Woven Fabric, GSM 40 (+/- 10%). | 3050 Sq. Mtrs. (8 4 Sq. Mtrs./Per Pc.) |

R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No 212 | M/s. G.R. Corporation, Karpur. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/50/300/AM 12/DES-V |

Ratification of input output norms against Advance Authorisation No.0610019649 dated 15.11.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 2% wastage on the item of import. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No 213 | M/s. Orient Fashion Exports (India) P. Ltd., N. Delhi. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/50/09/AM 12/DES-V |

Ratification of input output norms in respect of Advance Authorisation No.0510292874 dated 19.02.2011.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to change the export quantity of the resultant products i.e. (1) Girls Dress and (2) Infant Dress re-fix the ad-hoc norms against the advance authorization as detailed below:-

| S. NO | Export Product | Export Qty | Import Item | Qty allowed |
|-------|--|------------|---|--------------------------------------|
| 1 | Girls Dress made out of 100% Polyester Knitted Solid Dyed Fabrics, GSM 40 +/- 10% (variation) with Indian lining Style No. 868659 | 4504 Pcs. | 100% Polyester Knitted Solid Dyed Fabrics. | 31251 Sq. Mtrs. @ 4.79 Sq. Mtrs./pc) |
| 2 | Infant Dress made out of 100% Polyester Knitted Solid Dyed Fabrics, GSM 40 +/- 10% (variation) with Indian lining Style No. 868659 | 896 Pcs. | 100% polyester knitted solid dyed fabrics, GSM 40 +/- 10% | 5421 Sq. Mtrs. @ 6.02 Sq. Mtrs/pc) |

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No 214 | M/s. Orient Craft Pvt. Ltd., New Delhi. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/162/346/AM 12/DES-V |

Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.11.2011.

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| Case No 215 | M/s. Orient Craft Pvt. Ltd., New Delhi. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/162/344/AM 12/DES-V |

Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.11.2011.

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| Case No 216 | M/s. Orient Craft Pvt. Ltd., New Delhi. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/162/345/AM 12/DES-V |

Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.11.2011.

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| Case No 217 | M/s. Orient Craft Pvt. Ltd., New Delhi. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/162/348/AM 12/DES-V |

Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.11.2011.

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| Case No 218 | M/s. Orient Craft Pvt. Ltd., New Delhi. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/162/345/AM 12/DES-V |

Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.11.2011.

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| Case No 219 | M/s. G.T.I. Textiles Ltd., Nagpur. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/50/233/AM 12/DES-V |

Ratification of input output norms in respect of Advance Authorisation No.5010000402 dated 5.10.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below :-

| Export Item | Export Qty | Import Item | Qty allowed |
|--|------------|--------------------------------------|--|
| Wool & Wool Blended Worsted Fabric, Wt/m ² 224 +/- 10% variation. | 4389 Mtrs. | Wool & Wool Blended Worsted Fabrics. | 6683.50 Sq. Mtrs. @ 1.56 Mtrs. with 0% wastage). |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No 220 | M/s. SRF Ltd., Tamil Nadu. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/162/188/AM 12/DES-V |

Clarification of SION at S.No.62/2388 - reg.

Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-IV (Norms Committee-A) for their consideration and necessary action as clarification on SION at S.No.62/2388 items are being dealt by them.

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| Case No 221 | M/s. Raghu Exports (India) Pvt. Ltd., Jalandhar. |
| NC 28/AM 12 dt. 20.10.2011 | F.No.D1/84/162/085/AM 12/DES-V |

Clarification of the usage of words such as 'in SION Book - reg.

Decision : The Committee considered the case as per agenda along with other information downloaded from internet. The applicant has sought the clarification on the use of words 'such as' in the SION G7 & G46. In consultation with technical members present in the meeting, it was decided as under :-

"Under Sr. No.12 of SION G7 & G46, the inputs allowed contain tannins, hence are capable of use in the tanning process. The use of words 'such as' mentioned herein is merely to indicate that there could be several items that could fall in the SIONs. Under this entry, the inputs allowed clearance should be capable of being used for the purpose mentioned in each sub-category."
